

SHRI SAMAR GUHA: If you take the matter seriously I expect a response from you.

MR. SPEAKER: The only alternative, if you are not satisfied, is to bring in a no-trust motion, which we have discussed already; or you can ask the Speaker and then I can write to them. But do not put me in a difficult situation everyday.

I may again make it clear that unless I call a member he will not be allowed.

श्री भान सिंह भौरा: माननीय ज्योतिर्मय बसु के पीइट का मिनिस्टर ने जबाब दिया था।

अध्यक्ष महोदय : वह मैं ने भलाउ नहीं किया था।

I made it very clear. I am not allowing that. It was never allowed.

12.21 hrs.

ELECTIONS TO COMMITTEES

(i) NATIONAL SHIPPING BOARD

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): I move

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board".

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board".

The motion was adopted.

(ii) CENTRAL SILK BOARD

MR. SPEAKER: As for item 8, I have allowed Shri C. Subramaniam to move the motion.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I move:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect in such manner as the Speaker may direct one member from among themselves to be a member of the Central Silk Board vice Shri Inder J. Malhotra appointed Chairman of the Board".

MR. SPEAKER: The question is:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect in such manner as the Speaker may direct one member from among themselves to be a member of the Central Silk Board vice Shri Inder J. Malhotra appointed Chairman of the Board".

The motion was adopted.

12.28 hrs.

CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944".

Shri S. M. Banerjee. Wanted to say something on this.